GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA

UNSTARRED QUESTION No. 233 TO BE ANSWERED ON 26.04.2016

New Sports Law

233. SHRI RAMSINH RATHWA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to enact a new sports law aimed at addressing the ills in and politicization of the various sports bodies of the country; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL)

- (a) & (b). Madam, the Ministry of Youth Affairs & Sports has formulated a draft National Sports Development Bill (NSDB). The salient features of the NSDB are:
- (i) Central Government support for development and promotion of sports including financial & other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, Rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic universal

principles of good governance and professional management of sports).

- (ii) Participation of athletes in the management/decision making of the NSFs and the Indian Olympic Association.
- (iii) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and Appellate Tribunal.
- (iv) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.
